



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक १ (१५)]

बुधवार, जानेवारी १, २०२५/पौष ११, शके १९४६

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असाधारण क्रमांक १५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले
विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Private Universities (Establishment and Regulation) (Second Amendment) Act, 2024, (Mah. Act No. XV of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XV OF 2025.

(First published, after having received the assent of the Governor in the
"Maharashtra Government Gazette", on the 1st January 2025).

An Act further to amend the Maharashtra Private Universities
(Establishment and Regulation) Act, 2023.

Mah. WHEREAS it is expedient further to amend the Maharashtra *Private*
VIII of Universities (Establishment and Regulation) Act, 2023 ; it is hereby enacted
2024. in the Seventy-fifth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Private Universities Short title.
(Establishment and Regulation) (Second Amendment) Act, 2024.

Amendment
of section 5 of
Mah. VIII of
2024.

2. In section 5 of the Maharashtra Private Universities (Establishment and Regulation) Act, 2023 (hereinafter referred to as “the principal Act”), in sub-section (1), for clause (b), the following clause shall be substituted, namely:—

“(b) submit the registered title deeds showing that the sponsoring body either owns or possess a minimum land on leasehold basis for a minimum period of thirty years and is in possession of the said minimum land as per the norms prescribed by rules;”.

Amendment
of Schedule of
Mah. VIII of
2024.

3. In the SCHEDULE appended to the principal Act, in Part II, after entry 4, the following entries shall be added, namely :—

- “5. Atharva University, Mumbai Atharva Educational headquarter at S.No. 263, plot No. Trust, Atharva Educational 8-12, Malad-Marve Road, Charkop Complex, Malad-Marve Naka, Malad (West), Mumbai 400 095. Road, Charkop Naka, Malad (W.), Mumbai 400 095.
6. Indira University, Pune headquarter Shree Chanakya Education at Indira Tapasya Campus, Survey Society, Flat No. 1, Runwal No. 85/5A and also Locations at Sarita, Plot No. 4, Balaji Indira Unity Campus, Survey Park, Baner, Pune 411 007. No. 85/5B, Indira Universe Campus, Survey No. 89/2A and SCES Sports Complex, Survey No. 11/1/2, New Pune-Mumbai Highway, Tathwade, Taluka Mulshi, District Pune 411 033.
7. Nayanta University, Pune Interim Nayanta Education Campus, situated at Survey Foundation, H. No. 7-1-27, No. 58 and 59/4, Paud Road, Bavdhan Ameerpet Road, Leelanagar, Khurd, Pune 411 021 and permanent Hyderabad, Telangana, campus located at Gat No. 2, Hissa India 500 016.”. No. 1, Village Varale, Taluka Khed, District Pune 410 501.